



भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

**Remittance Advice**

**Attachment Proceeding No. 15330 & 15331 of 2026**  
**Recovery Certificate No. 9068 of 2026**

**The Principal Officer/Chairman & Managing Director / CEO**  
**Head Post Master**  
**All the Post Offices**  
**All Banks and Mutual Funds in India**

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. **9068 of 2026** dated **March 18, 2026** had directed attachment of Bank accounts of **AMITA BHALLA (PAN: AAAPB2585M)** in the matter of **ISO at BSE-AMITA BHALLA** against the total due of **Rs.5,16,000/- (Rupees Five Lakh Sixteen Thousands Only)** with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated **March 18, 2026** has been sent to Defaulter and Notice of Attachment of Bank Account and Mutual Funds dated **April 29, 2026** has been issued to you.
3. And whereas, the current amount of dues/liability to be recovered from the Defaulter by SEBI as on date are amounting to **Rs. 5,31,000/- (Rupees Five Lakh Thirty-One Thousand Only)**.
4. Accordingly, you are hereby directed to remit the amount in the account of the Defaulter with your Bank / in the folios held by the Defaulter with your Mutual Fund, to the extent of dues mentioned in para 3 above, lying in the account of the Defaulter(s) with your Bank/Mutual Fund, forthwith to SEBI by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDPEN9068 of ICICI Bank, IFSC code - ICIC0000106) immediately** and intimate these remittance details by email to [rekhav@sebi.gov.in](mailto:rekhav@sebi.gov.in), [rajank@sebi.gov.in](mailto:rajank@sebi.gov.in) and [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in) in the format given below:



**“हम हिन्दी में पत्राचार का स्वागत करते हैं।”**

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवई नगर, नई दिल्ली-110023  
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone): 022 - 26449000  
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : [www.sebi.gov.in](http://www.sebi.gov.in)



Continuation Sheet

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1. Case Name and Recovery Certificate Number :	
2. Name of Payee :	
3. Date of Payment:	
4. Amount Paid :	
5. Transaction No. :	
6. Bank Details from which payment is made :	

*Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues*

5. This direction is issued in exercise of powers conferred under **section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.**

Given under my hand and seal at New Delhi this 1<sup>st</sup> day of June, 2026.



—Signed

**RECOVERY OFFICER**

राजन कुमार/Rajan Kumar  
बमूली अधिकारी एवं उप महाप्रबंधक  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi